

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP NO.195/2005 OA NO.203/2003

New Delhi this the 13th July, 2005

HON'BLE SHRI M.P.SINGH, VICE-CHAIRMAN (A) HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Shri R.K.Bhatia, S/o Sh.M.N.Bhatia, R/o B-398, New Friends Colony,

New Delhi.

...Applicant.

(By Advocate: Shri T.D. Yadav for Shri Jog Singh)

Versus

Shri P.K.Hota,
Secretary, Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi.

...Respondent

(By Advocate: Shri Yashpal)

## ORDER (ORAL)

By Shri M.P.Singh, Vice-Chairman(A)

In this case, learned counsel for respondents submits that the directions given by the Tribunal on 25.3.2004 in OA 203/2004 have been fully complied with and the full medical claim has been paid to the applicant. Thus, CP NO.195/2004 has become infructuous. Learned counsel for the applicant does not dispute this fact. In view of this, CP NO.195/2004 being infructuous is accordingly dismissed. Notice is discharged.

(Meera Chhibber)

Member (J)

M.P.Singh)

Vice-Chairman (A)

/kdr/